

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**R.P. No. 6 of 2016 in
Appeal No. 184 of 2013**

Dated: 15th July, 2016

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of

Bhaskar Shrachi Alloys Ltd. ...Appellant(s)

Versus.

Central Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Rajiv Yadav

Counsel for the Respondent(s) : -

ORDER

This Review Petition, where CPC requires that all the persons, who are parties in the main order, their name should be impleaded in the Review Petition.

In this Review Petition, there is no array of the parties indicating which parties are there. Now, the Review Petitioner is instructed to file the array of parties, with their complete name and full address, for which, one week time is granted for this purpose.

Post this matter after the application has been filed for hearing on **22nd Aug, 2016.**

**(T. Munikrishnaiah)
Technical Member**

kt/jp

**(Justice Surendra Kumar)
Judicial Member**